GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UN-STARRED QUESTION NO. 2123 ANSWERED ON Monday, December 9, 2024 Agrahayana 18, 1946 (Saka)

QUESTION

Companies Registered in Chhattisgarh

2123. Shri Radheshyam Rathiya:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of companies registered in Chhattisgarh during the current financial year; and
- (b) the special policies implemented or initiatives taken by the Government to promote the registration of companies?

ANSWER

Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.

(Shri Harsh Malhotra)

- (a) The number of companies incorporated in the state of Chhattisgarh for the current FY (from 1 April 2024 till date) is 993.
- (b) Initiatives taken by the Government to promote the registration of companies are:-
 - (i) Central Registration Centre (CRC) was established on 22.01.2016 vide notification G.S.R. 99(E) by the Ministry of Corporate Affairs to centralize the online process of incorporation inorder to expedite the registration process.
 - (ii) The cost of starting a business has been reduced significantly through a number of initiatives of which some are as under: -

- (a) All companies with authorized capital upto INR15,00,000 are incorporated at zero fee.
- (b) Integration of PAN & TAN applications with SPICE (web form for incorporation of Company) + eMOA (e-Memorandum of Association) + AOA (e-Articles of Association) and allotment of DIN integrated into SPICe., registration with Employees' Provident Fund Organisation (EPFO), Employees' State Insurance Act (ESIC), Professional Tax Registration Certificate (PTRC), Professional Tax Enrollment Certificate (PTEC), Shops and Establishment Act, GSTIN, has reduced cost, time and procedures.
- (c) Rule 38(2) of the Companies (Incorporation) Rules 2014 provides that single SPICE+ form can be used to apply for allotment of Director Identification Number upto three Directors, Reservation of a Name, Incorporation of company and Appointment of Directors of the proposed for One Person Company, Private company, Public company and a company falling under section 8 of the Companies Act, 2013.
- (iii) Amendments were made in the Companies Act, 2013 in the year 2020 to facilitate Ease of Doing Business, Decriminalization of offences and to improve compliance requirements, specifically for Small Companies, One Person Companies, Start-ups and Producer Companies.
- (iv) Exemptions from various provisions of the Companies Act to Private Companies, Government Companies, Charitable Companies, Nidhi Companies and IFSC (GIFT city) companies have been provided.
